G.S.R. 1214.—In exercise of the powers conferred by the proviso to sub-clause (d) of sub-section (2) of Sec-

ration of the Constitution, the President hereby makes the following rules, regulating the method of re-
cruitment to the post of Hindi Officer under the Controller General, Patents, Designs and Trade Marks, Department of Industrial Development, Ministry of Industry, namely:—

1. Short title and commencement.—(1) These rules may
be called the Office of the Controller General, Patents, De-

gigns and Trade Marks (Hindi Officer, Group 'B' post) Re-

(2) They shall come into force on the date of their publi-
cation in the Official Gazette.

2. Application.—These rules shall apply to recruitment to
the post specified in column I of the Schedule annexed to
these rules.

3. Number of post, classification and scale of pay.—The
number of the said post, its classification and the scale of
pay attached thereto shall be as specified in columns 2 to 4
of the schedule aforesaid.

4. Method of recruitment, age limit, qualifications, etc.—
The method of recruitment, age limit, qualifications and other
matters connected therewith to the said post shall be as
specified in columns 5 to 13 of the said Schedule.

5. Disqualifications.—No person—

(a) who has entered into or contracted a marriage with
a person having a spouse living; or

(b) who, having a spouse living, has entered into or
contracted a marriage with any person;

shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied
that such marriage is permissible under the personal law
applicable to such person and the other party to the marriage
and that there are other grounds for so doing, exempt any
person from the operation of this rule.

6. Power to relax.—Where the Central Government is of
the opinion that it is necessary or expedient so to do, it may,
by order, for reasons to be recorded in writing and in con-
sultation with the Union Public Service Commission, relax
any of the provisions of these rules in respect of any class
or category of persons,

7. Saving.—Nothing in these rules shall affect reservation,
relaxation of age limit and other concessions required to be
provided for the Scheduled Castes, the Scheduled Tribes and
other special categories of persons in accordance with the
orders issued by the Central Government, from time to time,
in this regard.

| Name of the post | No. of posts | Classification | Scale of pay | Whether selection of post is competitive or non-competitive | Age limit for non-direct recruit | Whether benefit of added years of service under Rule 30 of CCS (Pension) Rules 1972 is admissible | Educational and other qualifications required for direct recruits | Essential:
|------------------|-------------|----------------|-------------|-------------------------------------------------|-----------------------------|-------------------------------------------------|------------------------------------------------|------|
| Hindi Officer    | 1           | General        | Rs. 650-30 | Selection                                      | Not exceeding 35 years       | (i) Master's degree of a recognised University or equivalent in Hindi with English as a subject at the degree level, OR
|                  | (1984)      | Central        | 740-850-810 |                                                |                             | OR                                               | Master's degree of a recognised University or
| Subject Service  | 2           | Group 'B'      | 49-1000    |                                                |                             |                                                  |                                                  |
Note 1: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (other than those in Andaman and Nicobar Islands and Lakshadweep).

Note 2: The qualifications regarding experience in the Union Public Service Commission in the case of candidates belonging to the Scheduled Castes and the Scheduled Tribes if, at any stage of selection, the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.

Desirable:
(i) Knowledge of Sanskrit and/or a modern Indian language.
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<thead>
<tr>
<th>No</th>
<th>Category</th>
<th>Period of probation</th>
<th>Method of recruitment</th>
<th>Promotion</th>
<th>Circumstances in which Union Public Service Commission's view will be consulted in making recruitment</th>
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<tbody>
<tr>
<td>1</td>
<td>Group 'B' Departmental Promotion Committee:</td>
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<tr>
<td>(i) Controller General, Patents, Designs and Trade Marks</td>
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<td>(ii) Joint Registrar of Trade Marks &amp; Deputy Controller of Patents and Design</td>
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<td>(iii) Assistant Registrar of Trade Marks</td>
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<tr>
<td>(iv) Assistant Controller of Patents and Designs</td>
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</table>

No. 2: Any promotion falling which by transfer on deputation and failing both by direct recruitment.

No. 3: 2 years (i) holding analogous posts; or (ii) with 3 years' service in posts in the scale of Rs. 350-800/900 or equivalent; or (iii) with 8 years' service in posts in the scale of Rs. 225-700/800 or equivalent; and (b) possessing the educational qualifications and experience prescribed for direct recruits under column 7.

The departmental officers in the feeder category who are in the direct line of promotion will not be considered for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

(Period of deputation including period of deputation in another cadre post held immediately preceding this appointment in the same organisation/department shall ordinarily not exceed 3 years).

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[No. A-12081/6/83-E. IV]

E.V.L. PRASADA RAO, Under Secy.